

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
L. G. FIBRE PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s L. G. FIBRE PRIVATE LIMITED.
2.	Date of incorporation of corporate debtor	21 February, 2013
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES – AHMEDABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U17200GJ2013PTC073653
5.	Address of the registered office and principal office (if any) of corporate debtor	G-19, BASEMENT, SARTHI AVENUE, BEHIND SATELLITE POLICE STATION, SATELLITE, AHMEDABAD GJ 380015 IN
6.	Insolvency commencement date in respect of corporate debtor	15 th January 2020 (ORDER RECEIVED ON DATE 20 th January 2020)
7.	Estimated date of closure of insolvency resolution process	13 th July 2020 (180 DAYS FROM THE INSOLVENCY COMMENCEMENT DATE)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA VINEETA MAHESHWARI Regn. No. IBBI/IPA-001/IP-P00185 /2017-18/10364 dated 19 th June 2017
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CA VINEETA MAHESHWARI, Insolvency Professional M-19-21, Metro Tower, Ring Road, Surat – 395002, Gujarat, India Work: +91-261- 4014277 E-mail: cavineetak@gmail.com Cell: +91-93767-81166
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA VINEETA MAHESHWARI, Insolvency Professional M-19-21, Metro Tower, Ring Road, Surat – 395002, Gujarat, India Work: +91-95583-33867 E-mail: ipvin.lgf@gmail.com Cell: +91-93767-81166
11.	Last date for submission of claims	3 rd February 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	Relevant Forms and Details of authorized representatives are available at:	N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the L. G. FIBRE PRIVATE LIMITED. on 15 JANUARY 2020 (ORDER RECEIVED ON DATE 20 JANUARY 2020).

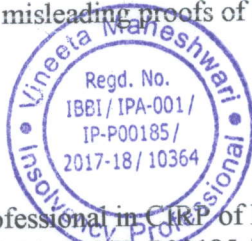
The creditors of L. G. FIBRE PRIVATE LIMITED., are hereby called upon to submit their claims with proof on or before 3rd February 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Vineeta



Vineeta Maheshwari

Interim Resolution Professional in C&P of M/s L. G. FIBRE PRIVATE LIMITED.

Registration No. IBBI/IPA-001/IP-P00185 /2017-18/10364

E-mail: cavineetak@gmail.com

Date: 22th January 2020

Place: Surat